

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.244 - IA/486(AHM)2024
in
C.P. (IB)/186(AHM)2023

Proceedings under Section 94 IBC

IN THE MATTER OF:

MANISHADEVI ASHOKKUMAR BAID
VS
STATE BANK OF INDIA

.....Applicant

.....Respondent

Order delivered on: 17/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sumit Parikh, Adv.

ORDER

IA/486(AHM)2024

The Registry is directed to issue notice to State Bank of India. The applicant is directed to collect notice from the Registry and serve to State Bank of India along with report and file affidavit of service within one week.

The Respondent is directed to file reply within 1 week of receipt of the report.

List the matter on 06.05.2024.

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

CHITRA HANKARE
MEMBER (JUDICIAL)